



THE TAMIL NADU LEGISLATIVE ASSEMBLY

SEVENTH LEGISLATIVE ASSEMBLY

**EIGHTH SESSION--FIRST MEETING
(From 14th February to 24th February 1983)**

RESUME OF BUSINESS

**Government of Tamil Nadu
1984**

**Legislative Assembly Secretariat
Fort St. George, Madras-600009**

PREFACE

This publication contains a brief resume of the Business transacted by the Tamil Nadu Legislative Assembly during its First Meeting in the Eighth Session of the Seventh Legislative Assembly held from 14th February 1984 to 24th February 1984.

MADRAS-600 009
31st March 1984.

G.M. Alagarwamy
Secretary

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**TAMIL NADU LEGISLATIVE ASSEMBLY
SEVENTH ASSEMBLY - EIGHT SESSIONS -FIRST MEETING**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 14TH FEBRUARY 1984 TO 24TH FEBRUARY 1984**

I. SUMMONS

Summons for the meeting of the Eighth Session of the Seventh Tamil Nadu Legislative Assembly was issued to the Members on the 3rd February 1984 in G.O.Ms.No.18, Legislative Assembly Department, dated the 3rd February 1984.

II.DURATION OF THE MEETING

The Meeting of the Eighth Session of the Seventh Legislative Assembly commenced on the 13th February, 1984 was adjourned on the 24th February 1984 to meet again on the 3rd March 1984.

III. ACTUAL DAYS OF SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for 10 days during the period from 14th February 1984 to 24th February 1984 on the following dates:-.

14th February 1984, 15th February 1984 , 16th February 1984, 17th February 1984, 18th February 1984, 20th February 1984, 21st February 1984 , 22nd February 1984, 23rd February 1984 and 24th February 1984.

In terms of Hours it sat for 44 Hours and 49 Minutes.

The House also met in the evening for two days in 18th February 1984 and 22nd February 1984.

IV. OBITUARY REFERENCES

Obituary References were made in the Assembly on the demise of the following persons on the dates noted against each:-

<i>Serial number and name</i> (1)	<i>Constituency</i> (2)	<i>Period in which served as Member (3)</i>	<i>Date of demise</i> (4)	<i>Date on which reference was made in the House</i> (5)
1. Thiru P.Rangasamy Reddiar	Thuraiyur (Tiruchirappalli district)	1952-57	3rd December 1983	14th February 1984
2. Thiru S.Sivasubramanian	Kattumannarkoil (SC) (South Arcot District_	1962-67 1967-71	5th December 1983	14th February 1984
3. Thiru G.Narayanasamy Naidu	Aduthurai (Thanjavur District) (Mayuram) Thanjavur District Mayiladuthurai (Thanjavur District)	1952-57 1957-62 1962-67	18th December 1983	14th February 1984
4. Thiru S.Sangili	Kadambur (SC) (Tirunelveli district)	1957-62 1962-67	5th January 1984	14th February 1984
5. Thiru V. Bhashyam Reddi	Purasawakkam (Madras City)	1962-67	6th February 1984	14th February 1984
6. Thiru Basher Ahmed Sayeed	Chingleput -cum South Arcot District Mohammadan Rural	1937-39	7th February 1984	14th February 1984

V.CONDOLENCE RESOLUTIONS

(1) On the 14th February 1984, the Hon .Leader of the House (Minister for Finance) moved the following condolence resolution on the demise of Thiru Yuri Vladimirovich Andropov, President, Union of Soviet Socialist Republic, namely:

"This House expresses its deep sense of sorrow on the demise of Thiru Yuri Vladimirovich Andropov, on 9th February 1984 who was the president of the Union of Soviet Socialist Republic since 11th November 1982. He was an able Statesman. In the International field he will be remembered for the many initiatives he took to contain the Nuclear arms race. He did much to promote and expand the Indo-soviet friendship.

This House conveys its deep sympathy and condolence not only to the Members of the bereaved family but also to the people of the Union of Soviet Socialist Republic as well"

The above resolution was passed nem con and thereafter the House adjourned on that day as a mark of respect to the deceased.

(2) On the 24th February 1984 the Hon, Leader of the House (Minister for Finance) moved the following condolence resolution on the demise of the Thiru S.Natarajan, M.L.A., namely:

"திரு. சு.நடராஜன் அவர்கள் தமிழ்நாடு சட்டமன்றப் பேரவைக்கு 1971 ஆம் ஆண்டிலிருந்து 1976 ஆம் ஆண்டு வரையும், 1977 ஆம் ஆண்டிலிருந்து 1980 ஆம் ஆண்டு வரையும் மற்றும் 1980 ஆம் ஆண்டு தற்போதைய சட்டமன்றப் பேரவைக்கும் தஞ்சாவூர் மாவட்டம், தஞ்சாவூர் தொகுதியிலிருந்து மூன்று முறை தேர்ந்தெடுக்கப் பெற்று நல்ல முறையில் பணியாற்றியுள்ளார், அவர் இனிய பண்பும் உள்ளமும் செயல் திறனும் கொண்டவர், அன்னார் 23.2.84 ஆம் தேதியன்று மறைந்ததை குறித்து இப்பேரவை தனது ஆழ்ந்த துயரத்தைத் தெரிவித்துக் கொள்கிறது.

அன்னாரின் மறைவு குறித்து அவரை இழந்து விட்ட குடும்பத்தினருக்கு ஆழ்ந்த வருத்தத்தையும், அனுதாபத்தையும், இரங்கலையும் இப்பேரவைத் தெரிவித்துக் கொள்கிறது."

The above resolution was passed nem con and thereafter the House adjourned on that day as a mark of respect to the deceased.

VI. GOVERNOR'S ADDRESS MOTION OF THANKS THEREUPON

Thiru. Sunder Lal Khurana, Governor of Tamil Nadu addressed the Members of both the Houses of the Legislature assembled together in the Legislative Assembly Chamber, Fort St.George, Madras, at 10.00 a.m. on Monday, the 13th February 1984.

The Motion of Thanks to the Governor's Address was moved by Thiru V.P.Balasubramanian and seconded by Thiru S.Semmalai on the 15th February 1984.

The discussion on the Motion of Thanks took place in the Assembly for six days, viz., 15th, 16th, 17th, 18th, 20th and 21st February 1984. Forty-nine Members took part in the discussion. The Hon Chief Minister replied to the debate on the 21st February 1984.

Fifty two amendments to the Motion of Thanks were received of which Five amendments were actually moved in the House on 18th February 1984. At the end of the discussion on the Motion of Thanks all the amendments were leave of the House withdrawn on 21st February 1984 except the amendments given by Thiruvalluvar P.S.Thiruvengadam, P.Eswaramoorthy alias Sornam, R.Karupiah, S.Balan, and J.Hemachandran which were put to vote and declared lost and the original Motion of Thanks to the Governor's Address was adopted on the 21st February 1984.

VII. PANEL OF CHAIRMEN

On the 15th February 1984, Hon.Speaker announced the following Panel of Chairmen for the Eighth Session of the Seventh Tamil Nadu Legislative Assembly:-

1. Thiru V.R.Jayaraman
2. Dr. K.Samarasam
3. Dr.K.Sourirajan
4. Thiru S.Balan and
5. Thiru P.Eswaramoorthy alias Sornam

VIII. QUESTIONS

One hundred and fifty-three Starred Questions were answered on the floor of the House. Answers to one hundred Unstarred Questions were placed on the Table of the House.

IX. STATEMENT MADE BY MINISTER UNDER RULE 106 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period under review only one Statement was made under Rule 106 of the Tamil Nadu Legislative Assembly Rules, i.e., on 18th February 1984. Hon.Minister for Electricity made a Statement in regard to the relaxation of power-cut in Tamil Nadu with effect from 20th February 1984 due to the good performance of Tuticorin Thermal Power Station and due to the recent heavy rain.

X. ADJOURNMENT MOTIONS

The following notices of motions for adjournment were brought before the House and the Hon.Speaker withheld the consent to raise the name after hearing both Members and Hon.Ministers concerned.

<i>Serial number and date (1)</i>	<i>Name of the Members (2)</i>	<i>subject (3)</i>
18th February 1984	Thiruvallargal A.Rahman Khan Duraimurugan, P.Eswaramoorthy (alias)Soranam, N.Varadarajan S.Alagarasamy, T.K.Nallappan M.Appadurai, M.Arumugam N. Palanivel, P.Nedumaran Tmt. A.S. Ponnamal, P.Vijayaraghavan N.S.V.Chithan, L.Elayaperumjal A.Sahul Hameed, S.N.Ramasamy R.Umanath	In regard to Police excess in Cumbum Contituency
22nd February 1984	Thiruvallargal P.Eswaramoorthy (alias) Soranam P.Nedumaran, K.R.Sundaram T.K.Nallappan, N.Varadarajan R.Krishnan, S.N.Ramasamy S.Balan, S.Alagarsamy R..Karuppaiah, M.Arumugam S.Sivasamy, N.A.Poongavanam A.T.Karuppiyah, J.Hemachandran M. Chellamuthu, D.Mony A. Rahman Khan, P.Ponhnurangam	Death of Thiru Elumalai in Police lock-up in Meenjur Police Station on 18th February 1984

**XI. CALLING ATTENTION NOTICES UNDER RULES 54 OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY RULES.**

Three statements were made on the floor of the House by the Hon.Ministers under Rule 54 of the Tamil Nadu Legislative Assembly Rules on the following matters of urgent public importance.

<i>Serial number and date on which the statement was made</i>	<i>Name of the members who called the attention of the Ministers</i>	<i>Ministers who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1. 22nd February 1984	Thiru G. Chockalingam	Hon. Minister for Environmental Pollution Control.	Effluence of Drainage water from Overseas Marine (Prawns) Company in Kazhipattur Village in Muttukkadu Panchayat Union, Thiruporur Union affecting 25 acres of lands.
2. 22nd February 1984	Thiruvalargal S.Semmalai V.P.Balasubramanian N.Palanivel P.S.Thiruvengadam	Hon. Minister for Social Welfare	Death of Livestock due to outbreak of rinderpest and foot and mouth disease in all parts of Tamil Nadu
3. 23rd February 1984	Thiruvalargal K.A.Sengottaiyan S.Balakrishnan R.Rangasamy P.G.Narayanan	Hon. Minister for Agriculture	Anxiety prevailing among the agriculturists due to pest attack on paddy crops in Thadapalli, Kalingarayan, Arrakkankottai in Periyar District.

XII. LEGISLATIVE BUSINESS

During this period 15 Bills were introduced of which 3 Bills were considered and passed. The details of Bills which were introduced, considered and passed are as follows:-

<i>Serial No.</i>	<i>Name of the Bills</i>	<i>Date of Introduction</i>	<i>Date of Consideration and Passed</i>
(1)	(2)	(3)	(4)
1.	The Tamil Nadu Payment of Salaries (Amendment) Bill 1984 (L.A. Bill No.1 of 1984)	18th February 1984	---
2.	The Tamil Nadu Cinema (Regulation)Amendment Bill, 1984 (L.A. Bill.No.2 of 1984)	18th February 1984	---
3.	The Madura Sugars Limited (Acquisition and Transfer of Undertaking) Bill, 1984 (L.A. Bill No.3 of 1984)	18th February 1984	22nd February 1984
4.	The Tamil Nadu Panchayat (Appointment of Special Officers) Amendment Bill 1984 (L.A. Bill No.4 of 1984)	18th February 1984	22nd February 1984
5.	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Amendment Bill 1984 (L.A. Bill No.5 of 1984)	18th February 1984	22nd February 1984
6.	The Tamil Nadu Panchayat Amendment Bill 1984 (L.A. Bill No.6 of 1984)	18th February 1984	22nd February 1984
7.	The Tamil Nadu Municipal Councils(Appointment of Special Officers) Amendment Bill,1984 (L.A. Bill No.7 of 1984)	18th February 1984	22nd February 1984

<i>Serial No.</i>	<i>Name of the Bills</i>	<i>Date of Introduction</i>	<i>Date of Consideration and Passed</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
8.	The Tamil Nadu Exhibition of Films on Television Screen through Video Cassette Recorders (Regulation) Bill, 1984 (L.A. Bill No. 8 of 1984)	20th February 1984	23rd February 1984
9.	The Pachaiyappa's Trust (Taking over of Management) Amendment Bill, 1984 (L.A. Bill No.9 of 1984)	Do	22nd February 1984
10.	The Tamil Nadu Stage Carriages and Contract Carriages (Acquisition) Amendment Bill, 1984 (L.A. Bill No.10 of 1984)	20th February 1984	22nd February 1984
11.	The Tamil Nadu General Sales Tax (Amendment) Bill, 1984 (L.A. Bill No.11 of 1984)	21st February 1984	22nd February 1984
12.	The Tamil Nadu Women's University Bill 1984 (L.A. Bill No.12 of 1984)	21st February 1984	22nd February 1984
13.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) (Amendment) Bill, 1984 (L.A. Bill No.13 of 1984)	21st February 1984	22nd February 1984
14.	The Tamil Nadu Taxation Laws (Inapplicability of Limitation) Amendment Bill, 1984 (L..A. Bill No.14 of 1984)	22nd February 1984	22nd February 1984
15.	The Tamil Nadu Agricultural Produce Markets (Amendments and special provisions) Amendment Bill, 1984. (L.A. Bill No.15 of 1984)	2nd February 1984	22nd February 1984

XIII. MOTION UNDER RULE 181 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

On the 22nd February 1984 Thiru P.Ponnurangam moved the following Motion under Rule 181 of the Tamil Nadu Legislative Assembly Rules.

"That this House disapproves the Pachayappa's Trust (Taking over of Management) Second Amendment Ordinance, 1983 (Tamil Nadu Ordinance No.17 of 1983) promulgated by the Governor on 21st December 1983"

The Motion was put to vote and declared lost.

XIV. GOVERNMENT MOTIONS

(1) Election of a Member to the Board of Management of the Tamil Nadu Agricultural University on the 15th February 1984, Hon.Thiru K.KALIMUTHU, Minister for Agriculture, moved the following motion:-

"That, in pursuance of Clause (h) under the heading 'Class II Other Members' of sub-section (2) of Section 18 of the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971) this Assembly do proceed, on a date to be fixed by the Honourable Speaker, to elect one member from among themselves to the Board of Management of the Tamil Nadu Agricultural University to fill up the vacancy caused by Thiru K..Kuppusamy, M.L.A. ceasing to be a member of the said Board of Management on the expiry of his term of the Office on 30th January 1984".

The motion was put to vote and carried.

(2) On the 22nd February 1984, Hon.Thiru S.D.SOMASUNDARAM Minister for Revenue moved the following motion:-

"That the White Paper on the drought and flood relief which was placed on the Table of the House on 20th February 1984 be taken up for discussion:

16 Members took part in the discussion and Hon.Minister for Revenue replied to the Debate.

(3) On 23rd February 1984, Hon.The Leader of the House (Minister for Finance) moved the following motion:-

"That the Rule 32 of the Tamil Nadu Legislative Assembly Rules be suspended and the House do resolve to transact Government Business"

The motion was put and carried.

(4) On 23rd February 1984, Hon.The Leader of the House (Minister for Finance)moved the following motion under Rule 30 (3) of the Tamil Nadu Legislative Assembly Rules:-

"That item No.IV-Government Resolution in today's Agenda be suspended and the other items may be taken up as per the same order"

The motion was put and carried.

(5) On the 24th February 1984, Hon. Leader of the House (Minister for Finance) moved that the House be adjourned to meet again at 11.00 A.M. on the 3rd March 1984.

The motion was put and carried.

XV.PRIVILEGE MATTER

On the 23rd February 1984, Thiru R.Krishnan raised a matter of privilege against the Tamil daily 'Dinamalar' for publication of a cartoon and caricature in its issue dated 21st February 1984 and alleged that the publication amounts to reflection on Members of the House, Hon. the Leader of the House and Hon. Speaker. Hon. Speaker ruled that the daily should published regret in the front page of its next issue and would live his final ruling after seeing how the daily published its regret.

XVI. RULING GIVEN BY HON.SPEAKER

On the 17th February 1984 Hon Speaker gave the following ruling:

"இந்த அவைச் செயலாளர் மீது நீதிமன்றத்தில் (Writ Que Warranto) ரிட் கோவாரண்டோ ஒன்று எழுப்பப்பட்டதாக இன்று காலை நாளிதழில் வெளிவந்த செய்தியினைப் பார்த்தேன், இந்த அவையின் அலுவலகம் இதுவரை எவ்வாறு இயங்கி வந்தது என்பதைப் பற்றியும், இனிமேல் இவ்வலுவலகம் எந்தப் பெயரின் கீழ் இயங்கும் என்பதைப் பற்றியும் பேரவைக்கு அறிவித்தேன்., எந்த அதிகாரத்தின் கீழ் இப்பேரவைக்கு செயலாளராக ஒருவர் இயங்குகிறார் என்பதை இப்பேரவை மட்டுமே விசாரிக்கத் தகுந்தது. இது பற்றி ஆராய்வதற்கோ, இது பற்றி வேறு மன்றங்களில் எழுப்புவதற்கோ எவருக்கும் உரிமை கிடையாது.அவ்வாறு செய்தால் இப்பேரவையை அவமதித்த குற்றத்திற்கு ஆளாவார்கள்.

இப்பேரவைச் செயலாளர் அரசியலமைப்புச் சட்டத்தின் 187.வது விதியின் கீழ் ஆளுநரால் பேரவைத் தலைவரை கலந்தாலோசித்து இயற்றப்பெற்ற இச்செயலகத்தின் பணி விதிகளின் கீழ் (Tamil Nadu Legislative Assembly Secretariat Service Rule) அமர்த்தப்படுகிறார், இக்காரணங்களாலும் இப்பேரவையின் முன் மரபுகளையொட்டியும், நீதி மன்றத்திலிருந்து ஏதேனும் தாக்கீது வருமானால், செயலாளர் இந்த அவையின் அலுவலர் என்ற முறையில் அதைப்பெறாது மறுத்து அனுப்பிவிட வேண்டுமென்று அவருக்கு கட்டளையிடுகிறேன்..

இது பற்றிய சட்டத்தையும், விதிகளையும் உயர்நீதிமன்றத்தில் இயங்கும் தனது சட்ட அலுவலர் (Law Officers) மூலமாக அரசு உயர்நீதி மன்றத்திற்கு எடுத்துரைக்க வேண்டுமென்று கேட்டுக் கொள்கிறேன்."

XVII. PRESENTATION OF COMMITTEE REPORTS

During the period the following Reports of the Committee on Public Undertakings were presented by its Chairman.

Name of the Report	Date of Presentation
1. Thirty First Report of the Committee on Public Undertakings	20th February 1984
2. Thirty Second Report of the Committee on Public Undertakings	Do

XVIII. ELECTION TO THE SENATES OF MADRAS AND ANNAMALAI UNIVERSITIES AND TO THE BOARD OF MANAGEMENT OF THE TAMIL NADU AGRICULTURAL UNIVERSITY.

(1) Election to the Senate of the Madras University.

On the 22nd February, 1984, Hon.Speaker announced to the House that Dr.K.Samarasam, Thiruvallargal C.Gopal, Anoor P.G.Jaghadeesan, P.Venkatasubramanian, L. Elayaperumal and N.V.N.Somu have been elected to the Senate of the Madras University with reference to his announcement on 15th February, 1984.

(2) Election to the Senate of the Annamalai University.

On the 22nd February, 1984, Hon.Speaker announced that Thiruvallargal A.Thangarasu, R.Thiagarajan and E.Ramalingam have been elected to the Senate of the Annamalai University with reference to his announcement on 15th February 1984.

(3) Election to the Board of Management of the Tamil Nadu Agricultural University.

On the 22nd February, 1984, Hon.Speaker announced that Thiru M.Chinnaraj was elected to the Board of Management of the Tamil Nadu Agricultural University with reference to his announcement on the 15th February 1984.

XIX. ANNOUNCEMENTS

On the 17th February, 1984 Hon.Speaker made the following announcement:-

" சட்டப்பேரவைத் துறை அரசின் தலையீட்டின்றி எனது முழு ஆளுகையின் கீழ், இதற்கென அரசிலமைப்புச் சட்டத்தின் கீழ் இயற்றப்பட்ட பேரவைச் செயலக தனிப் பணி விதிகளின் படி இயங்கினாலும் அது அரசுத் துறை என்று அழைக்கப்படுவதினால் சில தவறான கருத்துக்கள் நிலவுவதைப் போக்குவதற்காக நானும், அரசும், ஆளுநரும் கலந்து ஆலோசித்து தற்போது இத்துறை "செயலகத்துறை" என்று இருப்பதை "பேரவைச் செயலகமாக" எனது முழு ஆளுகையின் கீழ் தனித்து இயங்குவதற்கான முடிவுகள் எடுக்கப்பட்டு அரசியல் அமைப்புச் சட்டத்தின் 187-வது பிரிவின் கீழ் என்னை கலந்தாலோசித்து ஆளுநர் ஆணை ஒன்றைப் பிறப்பித்துள்ளார் என்பதை மகிழ்ச்சியுடன் இப்பேரவைக்குத் தெரிவித்துக் கொள்கிறேன்.

16.2.1984 முதல் இத்துறை, பேரவைச் செயலகம் (Legislative Assembly Secretariat) என்னும் பெயரில் இயங்கும். செயலாளர் அவைக்கு செயலாளர் என்றும் செயலகத்திற்கு "ஆணையர் செயலாளர்" என்றும் அழைக்கப்படுவார். ஆணையர்/செயலாளர் என அழைக்கப்படுவது மற்ற அரசுத்துறை ஆணையர் செயலாளர்களுக்கு சமமானவர் என்பதற்காகவே, என்பதையும் பேரவைக்குத் தெரிவித்துக் கொள்கிறேன்."

XX. RETURN OF ASSETS

Return of Assets of the Members of the Tamil Nadu Legislative Council, i.e., one Member as on 30th June 1981, 4 Members including Hon. Minister for Labour and Hon. Chairman as on 31st March 1983 and 11 Members including Hon. Minister for Labour and Hon. Chairman as on 31st March 1983 were placed on the Table of the House on 23rd February 1984.

XXI. DIVISION

On 23rd February 1984 while considering the Tamil Nadu Exhibition of Films on Television Screen Through Video Cassette Records (Regulation) Bill, 1984 (L.A. Bill No. 8 of 1984) clause by clause, given to clause, Thiru N.S.V. Chithan pressed for division for an amendment he has given to clause 9 of the above:

The House divided as follows:-

Ayes	43
Noes	91
Neutrals	1

The Amendment to clause 9 of the Bill was declared lost.

XXII. PAPERS PLACED ON THE TABLE OF THE HOUSE

During the period 114 papers were placed on the Table of the House details of which are given below

A.	Statutory Rules and Others	96
B.	Reports, Notifications and Other Papers	18

		114
